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42.	Bengal Chemicals & Pharmaceuticals Ltd.	41.08
43.	Ramnuggar Cane & Sugar Co. Ltd.	40.58
44.	India Capacitors Ltd.	10.06
45.	West Bengal State Electricity Board.	334.00
46.	Dunbar Mills Ltd.	84.50
47.	Scott & Saxby Ltd.	21.00
48.	Oriental Metal Industries Ltd.	7.23
49.	India Paper Pulp Co. Ltd.	77.34
50.	Mohini Mills Ltd.	98.64
51.	Aluminium Mfg. Co. Ltd.	19.15
52.	Kalyani Spinning Mills Ltd.	230.00
53.	Mining & Allied Machinery Corpn. Ltd.	350.00
54.	Ambootia Tea Estate.	11.50
55.	National Rubber Co. Ltd.	12.64
56.	India Jute Co. Ltd. (Cotton Division).	10.04
57.	Braithwaite & Co. Ltd.	133.00
58.	Jessop & Co. Ltd.	231.78

**Allotment of shops etc. by DDA to handicapped persons**

4359. SHRI KHELAN RAM JANGDE:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Delhi Development Authority allots flats/shops/kiosks to physically handicapped persons on the recommendations of Directorate of Social Welfare;

(b) if so, the number of applications received and action taken during the last two years (year-wise);

(c) whether DDA has allotted some flats/shops/kiosks without the recommendations of Directorate of Social Welfare, if so, the number of flats/shops/kiosks allotted during the last last two years; and

(d) whether it is a fact that many appli-

cations have been rejected which were recommended by Directorate of Social Welfare, if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) DDA has reported that only stalls/kiosks are allotted to physically handicapped persons on the recommendations of the Directorate of Social Welfare.

(b) 82 applications for stalls/kiosks were received during the last 2 years out of which 27 applications in 1985-86 and 10 in 1986-87 were recommended by the Social Welfare Directorate. Remaining applications are pending for verification with them. Allotment by draw of lots to recommended applicants is being made by DDA shortly.

(c) 15 shops/kiosks/stalls were allotted by DDA on out of turn basis on the approval of LG, on compassionate grounds. 77 flats have also been allotted on out of turn basis as per guidelines of the Government.

(d) No application recommended by Directorate of Social Welfare has been rejected.

#### **T.V. coverage in Arunachal Pradesh**

4360. SHRI WANGPHA LOWANG: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the percentage of Television coverage in Arunachal Pradesh vis-a-vis all-India coverage;

(b) the target for T.V. coverage during Seventh Plan in Arunachal Pradesh; and

(c) the achievements made so far?

THE MINISTER OF STATE OF THE

MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA): (a) TV service is, at present, available to about 4.9 per cent population of Arunachal Pradesh against national average of about 70.6 per cent.

(b) Expected to be 48% of population at the end of 7th Plan.

(c) It is envisaged to set up a high power (1 KW) TV transmitter at Itanagar (in replacement of the existing 100 W transmitter there) along with Studio facilities, and low power (100 W/2x10W) TV transmitters at 18 (eighteen) places in Arunachal Pradesh during the Seventh Plan period. Sites for all the above centres have been identified and civil works taken up at Itanagar. Orders for the transmitter and associated auxiliary equipment have also been placed in all the cases. Besides, 104 direct reception sets are also envisaged to be installed which will further increase the service.

#### **Unauthorised occupation of Government Accommodation by Retired employees**

4361. DR. G.S. RAJHANS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of notices issued by the Directorate of Estates to the retired Central Government employees in Delhi under Section 4(1) of the Public Premises Eviction of Unauthorised Occupants Act, 1971 in October, 1986;

(b) the particulars of the retired Central Government Employees against whom notices were subsequently withdrawn in November, 1986 due to the fact that their serving sons/wards are likely to get allotment on their retirement;

(c) whether all the serving sons/wards